

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 752 OF 2024

BRIJESH SINGH LADWAL

... Applicant

Versus

UT OF CHANDIGARH & ORS.

....Respondents

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Submitted by

Rantej Sharma

Er. Rantej Sharma
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, SAS Nagar
(On behalf of Punjab Pollution
Control Board and State of
Punjab)

Date: 6th May, 2025

Place: Sas Nagar

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Action taken report on behalf of Punjab Pollution Control Board and the State of Punjab through Er. Rantej Sharma, Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar, in compliance of order dated 04.10.2024 and 31.01.2025.

Most Respectfully Showeth;

1. That the above captioned matter is pending adjudication before this Hon'ble Tribunal and is now fixed for hearing on 07.05.2025.



2. That this Hon'ble Tribunal vide order dated 11.07.2024 had constituted a Joint Committee with direction to submit a report on the pollution caused in Sukhna Choe drain.
3. The Joint Committee submitted an interim report on 30.09.2024 wherein it was observed that the Sukhna Choe drain passes through various areas of Chandigarh and then joins the river Ghaggar at Zirakpur, Punjab. Accordingly, the Joint Committee made various recommendations to the Municipal Council, Zirakpur to prevent dumping of solid waste and untreated effluent into the drain. The relevant recommendations were as follows:

"1. The Municipal Council Zirakpur shall carry out a survey and identify the spot area of the solid waste dumped into the Sukhna Choe, and 'Iron Net' will be fitted along with the drain in order to prevent dumping of the Solid Waste and C&D waste.

2. The Municipal Council Zirakpur shall ensure regular operation and maintenance of the existing STP of 17.3 MLD capacity.

3. Punjab Pollution Control Board shall issue direction to the Municipal Council Zirakpur / STP Operator to take corrective measures in a time-bound manner to ensure O&M of the STP, so that there is no disposal of untreated effluent into river Ghaggar.

[...]"

4. That this Hon'ble Tribunal vide its order dated 04.10.2024 directed as follows:



“9. The state of Punjab and the State of Haryana are directed to take remedial action as suggested by the joint committee and file an action taken report in this regard at least one week before the next date of hearing.”

5. In the above background of the case, it is submitted that the Punjab Pollution Control Board has been actively engaged in controlling and checking pollution in the Sukhna Choe drain. The Respondent No. 6 remains committed to addressing the concerns raised in O.A No.752 of 2024 and shall abide by any further orders passed by this Hon'ble Tribunal.

6. That the steps already taken by the Respondent No. 6 for the checking pollution in the Sukhna Choe drain are listed herein below for kind perusal of this Hon'ble Tribunal:

- i) A personal hearing was afforded to Executive Officer, Municipal Council, Zirakpur before the Chairman of the Punjab Pollution Control Board on 13.03.2024 with the issuance of a notice. On 13.03.2024, Executive Officer, Municipal Council, Zirakpur was present. After hearing, the Chairman of the Punjab



Pollution Control Board had given various directions to Municipal Council, Zirakpur as mentioned below :

- a) Providing list of tube wells of the Council and those installed by the building construction projects
 - b) To calculate the quantity of wastewater generation in consultation with PWSSB.
 - c) To carryout surveys and identify projects/ units from where oil & grease is coming to the existing STP of capacity 17.3 MLD and shall submit the proposal to up-grade the existing STP for removal of oil & grease from the wastewater within one month.
 - d) To not give any permission/ new connections for discharge of treated effluent into their sewer, till existing STP of capacity 17.3 MLD is up graded or a new proposed STP of capacity 22.5 MLD is made operational.
 - e) To deposit samples and carryout bio-remediation in the River Ghaggar till the new STPs are made operational.
- ii) The proceedings of the personal hearing held on 13.03.2024 were conveyed to Executive Officer, Municipal Council Zirakpur vide letter no. 13042 dated



28.03.2024 for compliance. A copy of letter no. 13042 dated 28.03.2024 is enclosed as **Annexure R6/A**.

- iii) That it was subsequently observed that the Municipal Council Zirakpur had failed to comply with any of the directions of the hearing held on 13.03.2024.
- iv) That the monthly monitoring of the STP Zirakpur is being carried out by Regional Office of the Punjab Pollution Control Board, SAS Nagar. The sampling for the month of August, 2024 was carried out on 03.08.2024 and as per the analysis report issued by the Head Office Laboratory of the Board, the concentration of various parameters was found beyond the permissible limits.
- v) That on 04.09.2024, a Joint Committee of the officers of various departments constituted by Deputy Commissioner, SAS Nagar visited the Zirakpur area to carry out the physical survey along with sampling at various sewer lines. The analysis report of the samples had shown high level of oil and grease in the godown area of Zirakpur. During the meeting held by the



Additional Deputy Commissioner (G), SAS Nagar on 24.10.2024, Executive officer, Municipal Council, Zirakpur was directed to plug the sewer line of respective area and ensure requisite in-situ remediation treatment of untreated wastewater.

- vi) Thereafter, in lieu of the non-compliance of the directions of Punjab Pollution Control Board, the Municipal Council, Zirakpur was served notice to u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide Board's letter no. 3706-07 dated 14.10.2024 with an opportunity of personal hearing before the Chairman of the Board on 22.10.2024. A copy of letter no. 3706-07 dated 14.10.2024 is enclosed as **Annexure - R6/B**. However, Executive officer, Municipal Council, Zirakpur vide letter no. 5459 dated 22.10.2024 requested for another date of hearing due to his non availability. The Board accepted the request and vide letter no. 3865-66 dated 25.10.2024 afforded another opportunity of hearing to EO, MC Zirakpur for 06.11.2024. A copy of letter no.



3865-66 dated 25.10.2024 is enclosed as **Annexure – R6/C.**

- vii) The hearing on 06.11.2024 before the Chairman of the Board was attended by Sh. Ashok Patharia, Executive Officer, Municipal Council, Zirakpur alongwith Sh. Charanpal Singh, Municipal Engineer, Municipal Council, Zirakpur. The representatives submitted written reply which was taken on record by the Chairman of the Board. The representatives informed that oil and grease comes to the STP after every 15-days and that the joint committee has already conducted surveys in the area and measures shall be taken accordingly. They further informed that there is stay by the lower court on the construction of new STP of 22.5 MLD at Sanoli and the department is making efforts to get the stay vacated from the Hon'ble Court.
- viii) After hearing the officers of the Board and the representatives of the Municipal Council, Zirakpur and in compliance with the Interim Report of the Joint Committee dated 30.09.2024, the Chairman, of the



Punjab Pollution Control Board issued the following directions to the Municipal Council Zirakpur (MC):

"1) The MC shall operate its STP regularly and efficiently to achieve the prescribed standards at all the times.

2) The MC shall not pump the wastewater from the MPS more than the existing capacity of STP for smooth operation of the STP.

3) The MC shall make efforts to complete the construction/ installation of two additional STPs proposed by the MC to cater to the excess wastewater load of Zirakpur.

4) The MC shall immediately find out the source of oil and grease to the STP and submit the report to the Board with concrete measures to stop the same."

ix) The proceeding of hearing held on 06.11.2024 were conveyed to Executive officer, Municipal Council, Zirakpur vide letter no. 4501-02 dated 02.12.2024 for compliance.

x) A copy of the proceeding of hearing held on 06.11.2024 as conveyed to Executive officer, Municipal Council, Zirakpur by the Board vide letter no. 4501-02 dated

02.12.2024 by the Punjab Pollution Control Board is enclosed as **Annexure – R6/D**.

7. That the representative of Municipal Council, Zirakpur has informed the Joint Committee that a STP of 17.3 MLD capacity based on SBR technology is located in Zirakpur area and treated effluent of the Zirakpur STP is being discharged into river Ghaggar. The STP is under up-gradation and Punjab Pollution Control Board had issued directions to the Municipal Council, Zirakpur for compliance.
8. That the Officer of the Punjab Pollution Control Board has informed and confirmed to the joint committee that no industrial units are operating along the Sukhna Choe in the jurisdiction of SAS Nagar and no industrial is permitted to discharge treated or untreated effluent into Sukhna Choe. True copy of the communication by Respondent No.6 dated 09.01.2025 is already annexed to the Report of the Joint Committee as 'Annexure-VI' and is not reiterated herein for the sake of brevity.



9. That the only recommendation made by the Joint Committee in its final report relevant to the Respondent No.6 is reproduced below:

"5. Punjab Pollution Control Board shall issue direction to the Municipal Council Zirakpur / STP Operator to take corrective measures in a time-bound manner to ensure O&M of the STP, so that there is no disposal of untreated effluent into river Ghaggar."

10. That in compliance with the recommendation of the Joint Committee in its final report, the Respondent No. 6 has written a letter to Municipal Council, Zirakpur on 27.01.2025 directing the Municipal Council, Zirakpur to take actions in compliance with the Joint Committee Report and report within a week. A copy of letter of directions issued to the Executive Officer, Municipal Council Zirakpur by Environment Engineer, Punjab Pollution control Board, Regional Office, SAS Nagar vide letter no. 584 dated 27.01.2025 is enclosed as **Annexure R-6/E**.

It is respectfully prayed that the present action taken report may kindly be taken on record in compliance of the order dated 04.10.2024 and 31.01.2025. Respondent No.6 remains



committed to addressing the concerns raised in O.A No.752 of 2024 and shall abide by any further suggestions/directions passed by this Hon'ble Tribunal.

Submitted by

Rantej Sharma

Er. Rantej Sharma
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, SAS Nagar
(On behalf of Punjab Pollution
Control Board and State of
Punjab)

Date: *6th May, 2025*

Place *SAS Nagar*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਖ਼ਤਰ, ਨਾਜ਼ਾ ਚੌਡ, ਪਟਿਆਲਾ-147001



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Environment

Phone no. 0175-2301182

ਨੰਬਰ 13042

e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ 28/3/24

REGISTERED

To
The Executive Officer,
Municipal Council, Zirakpur,
Distt. SAS Nagar

Subject: Proceedings of the personal hearing given to the Executive Officer, Municipal Council, Zirakpur, Distt. SAS Nagar for non-compliance of the decisions of hearing dated 3/3/2023 by the Chairman of the Board in case of STP Zirakpur of capacity 17.3 MLD before the Chairman of the Board on 13/3/2024

The following were present:

From Board's side:

Er. G.S. Majithia, Member Secretary
Er. Harbir Singh Multani, Chief Environmental Engineer (P)
Er. Lavneet Kumar, Senior Environmental Engineer (ZP-1)
Er. Rajeev Gupta, Environmental Engineer (ZP-1/1)
Er. G.D. Garg, Environmental Engineer (RO)

From MC Authorities side:

Sh. Ashok Pathria, EO, MC, Zirakpur

The officers of the Board brought out that the MC, Zirakpur is handling the discharge of domestic wastewater arising from Zirakpur Town and has failed to obtain consent to operate of the Board as required under the provisions of Water (Prevention & Control of Pollution) Act, 1974. The Executive Officer, MC, Zirakpur and Executive Engineer, PWSSB were given personal hearing under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by the Chairman of the Board on 28/11/2019, wherein it was decided as under:

1. The 50% amount of said bank guarantee amounting to Rs. 2.00 lacs furnished by the M.C., Zirakpur with validity upto 28/8/2020 i.e. Rs. 1.00 lac be encashed, due to the aforesaid violations made by the M.C.
2. The Executive Officer, M.C., Zirakpur shall submit another bank guarantee of Rs. 1.00 Lac, as an assurance to comply with the provisions of the Water (Prevention and Control of Pollution) Act, 1974, within 7 days with Environmental Engineer, Regional Office, SAS Nagar, so as to keep the bank guarantee of total amount Rs. 2.00 Lac with the Board after encashment.
3. M.C. will ensure that the entire wastewater shall be utilized for irrigation purposes for maximum duration of the year except during the no demand period.
4. M.C. shall apply a fresh for consent to operate of the Board, immediately as required u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, within 7-days.
5. The Xen / Executive Officer of Municipal Council, Zirakpur shall consider the capacity / adequacy of existing STP for the treatment of wastewater, before granting NOC for discharging of wastewater into the existing sewer / proposed sewer line to be laid by the M.C. for new projects.
6. PWSSB shall maintain and operate its sewage treatment plant regularly & efficiently so as to achieve effluent standards prescribed by the Board at all times.

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7. PWSSB shall install and commission the online continuous monitoring system with the facility of flow meter at the outlet of STP, which shall be attached with the server of concerned department as well as Punjab Pollution Control Board, immediately as the target date given in Action Plan for Clean Ghaggar is going to expire on 30/11/2019. PWSSB shall also ensure the immediate installation of CCTV camera for its STP.
8. PWSSB shall submit the details alongwith timelines for the installation of new STP at Zirakpur.
9. Environmental Engineer, Regional Office, SAS Nagar shall monitor the compliance status from time to time and send the report / recommendations accordingly.
- The decisions of the said hearing were conveyed to the authorities vide Board's letter no. 10027-28 dated 20/12/2019 for compliance.

The Environmental Engineer, Regional Office, SAS Nagar has submitted the compliance of the decisions of the hearing dated 28/11/2019 as under:

1. The bank guarantee amounting to Rs. 1.00 Lacs was encashed on 13/1/2020.
2. M.C., Zirakpur has submitted the fresh bank guarantee of Rs. 2.00 lacs, bearing no. 200143IBGF00023 dated 28/8/2020, valid upto 29/8/2022.
3. The M.C., Zirakpur has failed to apply for consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 till date.
4. The PWSSB has failed to install OCEMS till date as per timelines given in the action plan.

The STP, Zirakpur was visited by the officer of the Board on 03/11/2020 and effluent samples were collected from inlet & outlet of the STP and got analyzed from the Board's lab. The analysis report received from the Board lab revealed that the conc. of various parameters (TSS-118 mg/l, BOD-97 mg/l and F.Coli-32000 MPN/100 ml) was found beyond the prescribed limits fixed by the Board. As such, the STP has failed to achieve the prescribed discharge standard for TSS, BOD & F.Coli, respectively.

The MC, Zirakpur and PWSSB failed to apply for obtaining consent to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974, thus, has failed to comply with the decisions of the hearing dated 28/11/2019.

Show cause notice for violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974 was served to the PWSSB and M.C., Zirakpur vide letter no. 6058-59 dated 31/12/2019 with an opportunity of personal hearing before the Chairman of the Board on 14/1/2021. No representative from the Municipal Committee, Zirakpur attended the hearing. PWSSB was represented by Ms. Lata Chauhan, Executive Engineer. During hearing on 14/1/2021 the following decisions were taken:

1. Executive Officer, M.C., Zirakpur being the custodian of sewerage network and STP shall have to ensure that no shock loading of effluents (other than domestic sources) may enter into the sewerage system. M.C. shall identify the defaulters disposing off effluents (other than domestic) into the sewerage network and take necessary action against them to ensure that no toxic effluent / shock loading may happen at STP due to discharge of such illegal disposals. An action taken report in the matter shall be submitted to the Board, by 15/2/2021.
2. PWSSB shall maintain and operate its sewage treatment plant regularly & efficiently so as to achieve effluent standards prescribed by the Board at all times.

3. M.C. will take up the matter with the Deptt. of Soil Conservation for utilization of treated effluent of STP for irrigation purposes and submit action plan for the same alongwith PERT chart within 15 days.
4. Environmental Engineer, Regional Office, SAS Nagar shall monitor the STP regularly as per protocol and submit the compliance status as per the timelines allowed following the above decisions and send the status report accordingly. He shall also initiate action against the defaulter industrial units, which are discharging untreated trade effluent into M.C. sewer.

The decisions of the said hearing were conveyed to the PWSSB and M.C., Zirakpur vide letter no. 627-28 dated 4/2/2021 for compliance.

The monthly monitoring of the STP is being carried out and the analysis results for the month of January to April, 2021. During the month of Januar, February, March, 2021 the conc. of the parameters as under have been found beyond the prescribed limits of the Board.

S.N.	Month	Parameters			
		pH	TSS mg/l	BOD mg/l	F.Coli. MPN/100 ml
1	January, 2021	7.1	83	50	3200
2	February, 2021	7.1	37	23	3800
3	March, 2021	7.5	132	55	2600
4	April, 2021	7.8	17	8	780
Prescribed standards		5.5 – 9.0	<100	30	<1000

The authority was failed to apply for consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. The authority has neither submitted any progress report / compliance report of the decisions of the personal hearing.

The MC, Zirakpur is operating outlet without consent of the Board, thus violating the provisions of said Act.

PWSSB/ Municipal Council have violated the provisions of Water (Prevention & Control of Pollution) Act, 1974, as explained above and have made them liable for legal action under the provisions of Water (Prevention and Control of Pollution) Act, 1974 as well as for imposition of Environmental Compensation.

Therefore, show cause notice for the violations of the provisions of the Water Act, 1974 has been served to the MC, Zirakpur and PWSSB with an opportunity of personal hearing on 27/4/2021, which was postponed due to administrative reasons till further orders and the said authorities were intimated in this regard vide this office letter No. 2301-02 dated 26.4.2021.

Thereafter, the project proponent was given an opportunity of personal hearing before the Chairman of the Board on 8/6/2021, wherein, it was decided as under:

- 1) The E.O., M.C.; Zirakpur shall apply for consent to operate under the Water Act 1974 within 15 days.
- 2) The PWSSB be advised to operate the STP properly an efficiently, so as to achieve the prescribed standards.
- 3) The PWSSB shall install and commission the OCEMS within one month and the same shall be conectewd with the servers of Punjab Pollution Control Board and CPCB within one month.

- 4) The E.O., M.C., Zirakpur in consultation with the Department of Soil Conservation shall work out for a solution so that no effluent from the city is discharged into the water body.

The proceedings of the hearing were conveyed to the project proponent vide Board's letter no. 3205-07 dated 16/6/2021 for compliance.

The monthly monitoring for the month of November, 2021 was carried out on 8/11/2021 in the presence of JE and observed as under:

- 1) The STP was lying non-operational and untreated effluent was being bye-passed directly with flexible pipe further leading into conduit pipe laid and finally discharging into river Ghaggar. CCTV camera of the final outlet was repositioned.
- 2) No pipeline network has been laid for utilization of treated wastewater.
- 3) Centrifuge pump and chlorination dosing was lying out of order.

Moreover, it is further informed that STP of Zirakpur is presently under capacity and various unauthorized outlets in the area under jurisdiction of MC, Zirakpur exists through which untreated domestic effluent is discharged into the natural drains. The matter regarding the same and the plugging of these outlets is being reviewed at various levels. No progress regarding the construction and installation of proposed STP of 17 MLD has been received. The above said matters were also discussed in the 6th meeting of the District Environment Committee held on 11/8/2021.

The 4th meeting of the District Environment Committee was held on 30/12/2020 under the Chairmanship of Additional Deputy Commissioner (D), SAS Nagar wherein EE, PWSSB informed that the STP is functional and there is a problem due to inflow of Oil & Grease, which disturbs the functioning of STP. Accordingly, three member committee was constituted to verify the facts under the Chairmanship of EE, PWSSB and it was directed to furnish a factual report within 15 days. The team constituted visited the area on 18.02.2021 to identify the source of Oil and Grease coming at STP. However, the final report regarding the same is yet to be received.

The effluent samples were collected during the monthly monitoring for the month of November, 2021 to March, 2022. As per the analysis results received through Head Office, the conc. of the parameters were beyond the prescribed limits of the Board as tabulated below:

S.N.	Month	Parameters			
		pH	TSS mg/l	BOD mg/l	F. Coll. MPN/100 ml
1.	November, 2021	6.7	249	115	210000
2.	December, 2021	6.9	96	75	21000
3.	January, 2022	7.4	65	35	26000
4.	February, 2022	7.3	78	65	2600
5.	March, 2022	7.3	67	47	32000
Prescribed Standards		5.5-9.0	<100	30	<1000

Moreover, the MC has failed to comply with the following observations/ shortcomings:

1. M.C. has failed to renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.
2. The Punjab Water Supply Sewerage Board has not installed OCMS (litre) outlet of the STP.
3. The PWSSB does not operate STP capacity of 17 MLD properly and efficiently.
4. No pipeline network has been layed for utilization of treated effluent of STP of irrigation purpose. Now, treated and untreated effluent is being discharged into the natural drains from outlet of STP.
5. M.C. Zirakpur is being given a permission to new building project.
6. The STP of Zirakpur is present under capacity and various unauthorized outlet in the area under jurisdiction of M.C. Zirakpur, exists through which untreated domestic effluent is discharge into natural drains.
7. PWSSB has not start the work for construction of proposed STP of 17 MLD.

The MC Zirakpur is continuously violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and also failed to obtain renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 from the Board.

The industry is not serious regarding the compliance of the directions/ decisions of the Competent Authority of the Board and also intentionally/ Inadvertently.

The industry has failed to comply with the conditions imposed in the consent to operate granted to it under the Water (Prevention & Control of Pollution) Act, 1974, thus, violating the provisions of the said Act.

It has now been decided by the Competent Authority of the Board to give another opportunity of personal hearing to the MC before taking further action in the matter.

Thereafter, the MC, Zirakpur was issued notice regarding non-compliance of the decisions of the hearing dated 8/6/2021 given by the Chairman of the Board, vide Board's letter no. 2025-26 dated 25/3/2022 alongwith an opportunity of personal hearing before the Chairman of the Board on 11/4/2022. It is pertinent mentioned here that M.C., Zirakpur has submitted the fresh bank guarantee of Rs. 2.00 lacs, bearing no. 200143IBGF00023 dated 28/8/2020, valid upto 29/8/2022.

It was proposed to encash the bank guarantee amounting to Rs. 2.0 lacs submitted by the MC and to initiate legal action against the PWSSB / Municipal Council and its officers (responsible for said violation) under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and as per order passed by the Hon'ble National Green Tribunal from time to time.

As nobody attended the hearing from the Municipal Council, the Chairman of the Board took serious note of this and decided as under:

- (i) The bank guarantee of Rs. 2.00 lacs submitted by the M.C., Zirakpur be encashed.
- (ii) Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 shall be issued to the Municipal Council Zirakpur as under:
 - (a) The Municipal Council, Zirakpur shall not give permission to any new project till its new STP is made operational.
 - (b) Now new sewer connection shall be allowed to the domestic consumers till the completion of new STP as the existing/old STP is overloaded.

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(iii) M.C. Zirakpur be directed not to approve new project plans till necessary infrastructure like sewer/ STPs/ disposal mechanism is not put in place with copy to PSLG. Submitted for approval please.

The proceedings of hearing were conveyed to the MC authorities vide Board's letter no. 3437-38 dated 15/6/2022 for compliance.

As per the decisions of the hearing, the MC was served directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 that "The Municipal Council, Zirakpur shall not give permission to any new project till proposed new STP is made operational."

Further, the MC was failed to obtain consent to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. The effluent samples were collected during the monthly monitoring for the month of April, 2022 to November (Results Awaited) 2022. As per the analysis results, the concentration of the parameters were found beyond the prescribed limits of the Board in the month of May, June, July and August, September, October, November, 2022 and December, 2022 as tabulated below:

	Month	Parameters					
		ph	TSS	BOD	TDS	O&G	F.Coli MPN/ 100 ml
1.	April, 2022	7.1	96	62	-	4.6	2600
2.	May, 2022	7.1	188	160	-	5	2600
3.	June, 2022	7.4	136	115	780	-	120000
4.	July, 2022	7.2	208	137	620	3.8	33000
5.	Aug, 2022	7.1	210	140	604	4.2	120000
6.	Sept., 2022	7.5	125	95	-	4.8	110000
7.	Oct. 2022	7.2	132	105	656	6.4	110000
8	Nov., 2022	7.2	144	116	697	7.4	110000
9.	Dec., 2022	7.1	64	48	907	9.6	21000
10.	Jan., 2023	7.6	165	143	710	14.8	70000
11.	Feb., 2023	6.8	180	59	-	9.8	11000
	Prescribed Limits	6.5-9.0	100	30	2100	10	1000

Also, the samples of treated effluent collected by Regional Office w.e.f March, 2023 to till date of STP of capacity 17.3 MLD are not achieving prescribed effluent standards.

Thus, the authority is continuously violating the various provisions of the Water (Prevention & Control of Pollution) Act, 1974. The authority has failed to start the construction work of newly proposed STP of 17.3 MLD at Zirakpur. Further, during the meeting taken by Hon'ble Chairman of Haryana Pollution Control Board dated 7/11/2022 and again on 13/12/2022 the matter regarding the treated and untreated effluent by the ULB's was discussed in detail. The authority has also failed to tap all the points through which untreated/ treated effluent is discharge into drains which ultimately leads to River Ghaggar. The treated effluent of the present STP being operated by PWSSB is also being discharge into River Ghaggar. The MC authority does not comply with the hearing decisions

The matter was considered by the Competent Authority of the Board and decided to give another opportunity of personal hearing to the MC before taking further action in the matter

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Therefore, The MC was given another opportunity vide Board's letter no. 1206-07 dated 15/2/2023 before the Chairman of the Board on 3/3/2023. After hearing the officers of the Board and the representative of the MC, the Chairman of the Board decided as under:

1. The Environmental Compensation shall be imposed to the MC Zirakpur for the damage caused to the environment due to gap in the treatment by it. The Environmental Compensation shall be calculated by the Environmental Engineer (for the gap between the domestic effluent generated in the jurisdiction of MC Zirakpur and capacity of treatment installed by MC operation) as well as for non-achievements of the standards by the existing STP.
2. The Municipal Council, Zirakpur shall also intimate how many plans have been approved by them and how many sewer connections have been granted to the new projects after the insurance of the directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 by the Board vide its letter dated 11/4/2022.
3. The Municipal Council, Zirakpur shall also intimate the number of projects in the Zirakpur and how much domestic effluent they are discharging into the M.C. sewer. The Director, Deptt. of Local Government, Punjab be call explanation the E.O for not attend the hearing personally so as to take judicious decisions.
4. The Environmental Engineer, Regional Office, SAS Nagar shall visit the STP site to verify the information sought from MC as mentioned above and send his report/ recommendations in the matter accordingly.

The proceedings of the aforesaid personal hearing were conveyed to the MC as well as Environmental Engineer, Regional Office, SAS Nagar vide letter no. 2401-02 dated 11/4/2023 for compliance. But, no report w.r.t compliance of aforesaid decisions of personal hearing have been received from MC, Zirakpur.

The monitoring of STP Zirakpur of capacity 17.3 MLD is being carried out on monthly basis by the Regional Office, SAS Nagar. But the MC, Zirakpur has failed to achieve the prescribed treated wastewater standard for the sample collected from March to October, 2023.

Thus, MC Zirakpur has failed to comply with the decisions of personal hearing as well as not achieving the treated wastewater standards prescribed by the Board. Thus, MC, Zirakpur is violating the provisions of the Water (Prevention and Control of Pollution) Act, 1974 .

Thereafter, MC was given another opportunity of personal hearing vide Board's letter no. 8585-86 dated 7/11/2023 before the Chairman of the Board on 17/11/2023. But, neither any representative of the MC attended the hearing nor submitted any reply/ communication in the matter.

Accordingly, another opportunity of personal hearing vide Board's letter no. 8987-88 dated 23/11/2023 given to the MC before the Chairman of the Board on 5/12/2023. But, again neither any representative of the MC attended the hearing nor submitted any reply/ communication in the matter.

Afterwards, another opportunity of personal hearing vide Board's letter no. 9787-88 dated 29/12/2023 given to the MC before the Chairman of the Board on 9/1/2024, which was postponed to 11/1/2024 due to administrative reasons. But, again neither any representative of the MC attended the hearing nor submitted any reply/ communication in the matter.

The matter was again considered by the Competent Authority and decided to afford last opportunity of personal hearing to the MC before taking further action in the matter. Therefore, the MC

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was served notice for non-compliance of the decisions of hearing dated 3/3/2023 alongwith an opportunity of personal hearing before the Chairman of the Board on 13/3/2024.

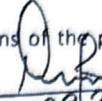
Sh. Ashok Pathria, EO of MC, Zirakpur attended the hearing and informed that no new connection are being given to building construction projects. Work order has already been given for installation of STP of capacity 22.5 MLD at Vill. Sanoli, SAS Nagar and target date of completion is of two years. He further informed that one more STP of capacity 17.5 MLD is to be installed at Vill. Chet for which land has already been identified. There are 125 tubewells of MC, Zirakpur but, no. of tubewells installed by individual houses/ building construction projects are not available to MC, Zirakpur. EO, MC, Zirakpur informed that the data w.r.t. ground water abstraction and generation of wastewater is not available. However, he assured that the said data will be provided to the Board within 30 days. He also assured that the list of projects to whom new sewer connections have been issued by the MC and plans approved after issuance of directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 by the Board vide dated 11/04/2022 were be provided to the Board. In this regard, he further informed that at present, no new sewer connections are being given to the building construction projects for discharge of their treated domestic effluent. It is also mentioned here that issue related to waste water generation and inadequate STP of Zirakpur is regularly discussed in the Hon'ble Vidhan Sabha Committee meetings. Thus, immediate action in the matter w.r.t upgradation of STP/commissioning of new STPs are required to be taken for the treatment of waste water generated from Zirakpur Town, so that discharge of untreated waste water in to Ghaggar Darhiaya can be stopped.

After hearing the officers of the Board and the representative of the MC, the Chairman of the Board decided that:

1. The MC shall provide the list of tubewells of the MC and installed by building constructions projects after getting the same from PSPCL authorities to the Board within 15 days.
2. The MC shall calculate the qty of wastewater generation in consultation with PWSSB and submit the same to the Office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar within 30 days.
3. MC shall carryout digital survey from the expert agency and submit the same to the Board within 30 days.
4. MC shall identify the projects/ units from where oil & grease is coming to the existing STP of capacity 17.3 MLD and shall submit the proposal to up-grade the existing STP for removal of oil & grease from the wastewater within one month.
5. The MC shall provide the list of projects whose building plans have been approved and how many new sewer connections are given to new projects after the issuance of directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter dated 11/04/2022.
6. The MC, Zirakpur shall not give any permission/ new connections for discharge of treated effluent into their sewer, till existing STP of capacity 17.3 MLD is up-graded or a new proposed STP of capacity 22.5 MLD is made operational.
7. The MC shall submit proposal in consultation with Soil and Water Conservation department for utilization of treated wastewater onto land for Irrigation to the Board within 30 days.
8. The MC shall apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith requisite documents & fee to the Board within 15 days.

9. The MC shall deposit sample collection and testing fee of the samples already collected & analysed by the Board within 15 days.
10. The MC shall carryout bio-remediation in the River Ghaggar till the new STPs are made operational.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.


28/3/2024
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 13043

Dated 28/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He is requested to verify the compliance made by the MC and shall submit further report and recommendations.


28/3/2024
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



Phone no. 0175-2301182

e-mail : ppcbseeb_zp1@yahoo.com

ਨੰਬਰ 3706

ਮਿਤੀ 14/10/24

REGISTERED

To

The Executive Officer,
Municipal Council, Zirakpur,
Distt. SAS Nagar

Subject: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974

Whereas, it is mandatory on the part of the authority concerned to obtain the consent of the Board to operate an plant as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent arising from its premises.

And whereas, it is also mandatory on the part of the authorities concerned to provide adequate and appropriate effluent treatment facilities, so as to contain the various pollutants within the standards laid down by the Board, in the effluent discharged by the authorities concerned.

And whereas, earlier the MC, Zirakpur was given an opportunity of personal hearing before the Chairman of the Board on 13/3/2024, wherein, it was decided as under:

- The MC shall provide the list of tubewells of the MC and installed by building constructions projects after getting the same from PSPCL authorities to the Board within 15 days.
- The MC shall calculate the quantity of wastewater generation in consultation with PWSSB and submit the same to the Office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar within 30 days.
- MC shall carryout digital survey from the expert agency and submit the same to the Board within 30 days.
- MC shall identify the projects/ units from where oil & grease is coming to the existing STP of capacity 17.3 MLD and shall submit the proposal to up-grade the existing STP for removal of oil & grease from the wastewater within one month.
- The MC shall provide the list of projects whose building plans have been approved and how many new sewer connections are given to new projects after the issuance of directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter dated 11/04/2022.
- The MC, Zirakpur shall not give any permission/ new connections for discharge of treated effluent into their sewer, till existing STP of capacity 17.3 MLD is up-graded or a new proposed STP of capacity 22.5 MLD is made operational.
- The MC shall submit proposal in consultation with Soil and Water Conservation department for utilization of treated wastewater onto land for irrigation to the Board within 30 days.
- The MC shall apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith requisite documents & fee to the Board within 15 days.
- The MC shall deposit sample collection and testing fee of the samples already collected & analgised by the Board within 15 days.
- The MC shall carryout bio-remediation in the River Ghaggar till the new STPs are made operational.

And whereas, the proceedings of the aforesaid personal hearing were conveyed to the EO, MC, Zirakpur as well as Environmental Engineer, Regional Office, SAS Nagar vide Board's letter no. 13042-43 dated 28/3/2024 for compliance.

And whereas, the Regional Office, SAS Nagar has submitted the following pointwise compliance of the above decisions of the personal hearing, which is reproduced as under:

S. no.	Decisions of personal hearing dated 13/3/2024	Compliance status
1.	The MC shall provide the list of tubewells of the MC and installed by building constructions projects after getting the same from PSPCL authorities to the Board within 15 days.	The MC has not yet submitted the same.
2.	The MC shall calculate the qty of wastewater generation in consultation with PWSSB and submit the same to the Office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar within 30 days.	The MC has not yet submitted the same.

[Handwritten signature]

3.	MC shall carryout digital survey from the expert agency and submit the same to the Board within 30 days.	The MC has not yet submitted the same.
4.	MC shall identify the projects/ units from where oil & grease is coming to the existing STP of capacity 17.3 MLD and shall submit the proposal to up-grade the existing STP for removal of oil & grease from the wastewater within one month.	The MC has not yet identified and intimated the same to PPCB.
5.	The MC shall provide the list of projects whose building plans have been approved and how many new sewer connections are given to new projects after the issuance of directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter dated 11/4/2022.	The MC has not yet submitted the same.
6.	The MC, Zirakpur shall not give any permission/ new connections for discharge of treated effluent into their sewer, till existing STP of capacity 17.3 MLD is up-graded or a new proposed STP of capacity 22.5 MLD is made operational.	The MC has not submitted the compliance of the same to this office, yet.
7.	The MC shall submit proposal in consultation with Soil and Water Conservation department for utilization of treated wastewater onto land for irrigation to the Board within 30 days.	The MC has not yet submitted the same.
8.	The MC shall apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith requisite documents & fee to the Board within 15 days.	The MC has not yet applied for obtaining 'Consent to Operate' under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
9.	The MC shall deposit sample collection and testing fee of the samples already collected & analigised by the Board within 15 days.	The MC has not submitted the compliance of the same to Regional Office, SAS Nagar, yet.
10.	The MC shall carryout bio-remediation in the River Ghaggar till the new STPs are made operational.	The MC has not submitted the compliance of the same to Regional Office, SAS Nagar, yet.

And whereas, from the above, it is clear that the MC has not yet complied with any of the decisions of the personal hearing held on 13/3/2024.

And whereas, the monthly monitoring of the STP Zirakpur is being carried out by Regional Office, SAS Nagar and for the month of August, 2024, the sampling was carried out on 3/8/2024 and same was analyzed by Head Office Lab of the Board. As per analysis results, the concentration of the parameter was found beyond the permissible limits of the Boards as tabulated below:

	Month	Parameter					
		pH	TSS	BOD	TDS	O&G	F.Coli MPN/ 100ml
1.	August, 2024	7.0	61	24	-	6.8	2200
	Prescribed Limits	6.5-9.0	100	30	2100	10	1000

And whereas, it is clear that the MC is still not complying with the discharge standards laid down by Board.

And whereas, the STP Zirakpur of capacity 17.3 MLD is already under capacity. MC has not yet submitted any concrete proposal to construct new additional STPs for domestic effluent of Zirakpur Town. Presently, only partial wastewater of Zirakpur town is being treated in the existing STP and remaining quantity of untreated domestic effluent is being discharged into choe and nallahs leading to River Ghaggar.

And whereas, the joint committee of the officers of various departments constituted by Deputy Commissioner, SAS Nagar has visited the Zirakpur area on 4/9/2024 to carry out the physical survey along with extensive sampling at various sewer lines. After the visit, it was found that level of oil and grease of Godown area was very high and EO, MC, Zirakpur is required to plug the sewer line of respective area and purposes the requisite in-situ remediation treatment of untreated wastewater. However, no report from the MC, Zirakpur has been received in this regard.

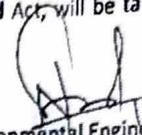
And whereas, the MC authorities are not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and is violating the provisions of the said Act, intentionally and deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, in exercise of the powers conferred upon its u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 proposes to issue the directions as under: -

- (i) That Environmental Compensation shall be imposed on the MC authorities for polluting the environment.
- (ii) That legal action shall be initiated against the MC authorities and its responsible persons/ officers.

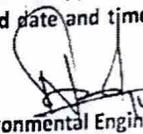
As such, you are, hereby, afforded an opportunity to appear in person before the Chairman of the Board in his office at Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala on 22/10/2024 at 11.00 am to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 failing which, it will be presumed that the MC has nothing to say in the matter and further action under the provisions of the said Act, will be taken against the MC, without any further notice/ opportunity.


 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

Endst. no. 3707

Dated 14/10/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to get the copy of the notice delivered to the MC through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing.


 Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

E-Noting - 15726147



phone no. 0175-2301182

ਨੰਬਰ _____

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



LIFE
Lifestyle for
Environment

e-mail : ppcbsee_zp1@yahoo.com

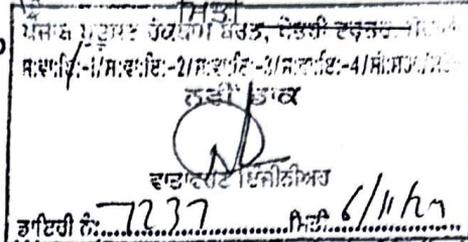
To

The Executive Officer,
Municipal Council, Zirakpur,
Distt. SAS Nagar

Subject:

Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 in case of STP of capacity 17.3 MLD

REGISTERED



Reference:

Board's letter no. 3706-07 dated 14/10/2024

In reference to above, the MC was earlier notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide Board's letter no. 3184-85 dated 16/9/2024 alongwith an opportunity of personal hearing before the Chief Environmental engineer (P) of the Board on 22/10/2024. However, EO, MC, Zirakpur vide its letter no. 5459 dated 22/10/2024 has requested for another date of hearing being not available on the said date.

The matter has been considered by the Competent Authority of the Board and decided to give another opportunity of personal hearing to the project proponent before taking further action in the matter.

As such, you are, hereby, afforded an opportunity to appear in person before the Chairman of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 6/11/2024 at 11.00 am to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974, failing which, it will be presumed that the MC has nothing to say in the matter and further action under the provisions of the said Act, will be taken against the MC, without any further notice/ opportunity.

Sl
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 3866

Dated 25/10/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to get the copy of the notice delivered to the MC through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing.

[Signature]
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਆਰਾਵਾੜ ਰੋਡ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Phone no. 0175-2301182

ਨੰਬਰ 4501



e-mail : ppchsb_zp1@yahoo.com

ਮਿਤੀ 2/12/2024

REGISTERED

To

The Executive Officer,
Municipal Council, Zirakpur,
Dera Bassi, Distt. SAS Nagar

Subject:

Proceedings of the personal hearing given to Executive Officer, Municipal Council, Zirakpur, Dera Bassi, Distt. SAS Nagar w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 in case of STP Zirakpur of capacity 17.3 MLD before the Chairman of the Board on 22/10/2024

The following were present:

From Board's side:

- 1) Er. Lavneet Kumar, Chief Environmental Engineer (P)
- 2) Er. Gursharan Dass Garg, Sr. Environmental Engineer (ZP-1)
- 3) Er. Navtesh Singla, Environmental Engineer (ZP-1/1)

From MC side:

- 1) Sh. Ashok Patharia, EO, MC, Zirakpur
- 2) Sh. Charanpal Singh, Municipal Engineer

It is intimated that the officer of the Board brought out that earlier the MC, Zirakpur was given an opportunity of personal hearing before the Chairman of the Board on 13/3/2024, wherein, it was decided as under:

1. The MC shall provide the list of tubewells of the MC and installed by building constructions projects after getting the same from PSPCL authorities to the Board within 15 days.
2. The MC shall calculate the quantity of wastewater generation in consultation with PWSSB and submit the same to the Office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar within 30 days.
3. MC shall carryout digital survey from the expert agency and submit the same to the Board within 30 days.
4. MC shall identify the projects/ units from where oil & grease is coming to the existing STP of capacity 17.3 MLD and shall submit the proposal to up-grade the existing STP for removal of oil & grease from the wastewater within one month.
5. The MC shall provide the list of projects whose building plans have been approved and how many new sewer connections are given to new projects after the issuance of directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter dated 11/04/2022.
6. The MC, Zirakpur shall not give any permission/ new connections for discharge of treated effluent into their sewer, till existing STP of capacity 17.3 MLD is up-graded or a new proposed STP of capacity 22.5 MLD is made operational.
7. The MC shall submit proposal in consultation with Soil and Water Conservation department for utilization of treated wastewater onto land for Irrigation to the Board within 30 days.

8. The MC shall apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith requisite documents & fee to the Board within 15 days.
9. The MC shall deposit sample collection and testing fee of the samples already collected & analysed by the Board within 15 days.
10. The MC shall carryout bio-remediation in the River Ghaggar till the new STPs are made operational.

The proceedings of the aforesaid personal hearing were conveyed to the EO, MC, Zirakpur as well as Environmental Engineer, Regional Office, SAS Nagar vide Board's letter no. 13042-43 dated 28/3/2024 for compliance.

Regional Office, SAS Nagar has submitted the following pointwise compliance of the above decisions of the personal hearing, which is reproduced as under:

S. no.	Decisions of personal hearing dated 13/3/2024	Compliance status
1.	The MC shall provide the list of tubewells of the MC and installed by building constructions projects after getting the same from PSPCL authorities to the Board within 15 days.	The MC has not yet submitted the same.
2.	The MC shall calculate the qty of wastewater generation in consultation with PWSSB and submit the same to the Office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar within 30 days.	The MC has not yet submitted the same.
3.	MC shall carryout digital survey from the expert agency and submit the same to the Board within 30 days.	The MC has not yet submitted the same.
4.	MC shall identify the projects/ units from where oil & grease is coming to the existing STP of capacity 17.3 MLD and shall submit the proposal to up-grade the existing STP. for removal of oil & grease from the wastewater within one month.	The MC has not yet identified and intimated the same to PPCB.
5.	The MC shall provide the list of projects whose building plans have been approved and how many new sewer connections are given to new projects after the issuance of directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter dated 11/4/2022.	The MC has not yet submitted the same.
6.	The MC, Zirakpur shall not give any permission/ new connections for discharge of treated effluent into their sewer, till existing STP of capacity 17.3 MLD is up-graded or a new proposed STP of capacity 22.5 MLD is made operational.	The MC has not submitted the compliance of the same to this office, yet.
7.	The MC shall submit proposal in consultation with Soil and Water Conservation department for utilization of treated wastewater onto land for irrigation to the Board within 30 days.	The MC has not yet submitted the same.
8.	The MC shall apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith requisite documents & fee to the Board within 15 days.	The MC has not yet applied for obtaining 'Consent to Operate' under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
9.	The MC shall deposit sample collection and testing fee of the samples already collected & analysed by the Board within 15 days.	The MC has not submitted the compliance of the same to Regional Office, SAS Nagar, yet.
10.	The MC shall carryout bio-remediation in the River Ghaggar till the new STPs are made operational.	The MC has not submitted the compliance of the same to Regional Office, SAS Nagar, yet.

From the above, it is clear that the MC has not yet complied with any of the decisions of the personal hearing held on 13/3/2024.

The monthly monitoring of the STP Zirakpur is being carried out by Regional Office, SAS Nagar and for the month of August, 2024, the sampling was carried out on 3/8/2024 and same was analyzed by Head Office Lab of the Board. As per analysis results, the concentration of the parameter was found beyond the permissible limits of the Boards as tabulated below:

1.	Month	Parameter					
		pH	TSS	BOD	TDS	O&G	F.Coli MPN/ 100 ml
	August, 2024	7.0	61	24	-	6.8	2200
	Prescribed Limits	6.5-9.0	100	30	2100	10	1000

It is clear that the MC is still not complying with the discharge standards laid down by Board.

The STP Zirakpur of capacity 17.3 MLD is already under capacity. MC has not yet submitted any concrete proposal to construct new additional STPs for domestic effluent of Zirakpur Town. Presently, only partial wastewater of Zirakpur town is being treated in the existing STP and remaining quantity of untreated domestic effluent is being discharged into choe and nallahs leading to River Ghaggar.

The joint committee of the officers of various departments constituted by Deputy Commissioner, SAS Nagar has visited the Zirakpur area on 4/9/2024 to carry out the physical survey along with extensive sampling at various sewer lines. After the visit, it was found that level of oil and grease of Godown area was very high and EO, MC, Zirakpur is required to plug the sewer line of respective area and purposes the requisite in-situ remediation treatment of untreated wastewater. However, no report from the MC, Zirakpur has been received in this regard.

The MC authorities are not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and is violating the provisions of the said Act, intentionally and deliberately.

The matter was considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 after affording an opportunity of personal hearing, due to aforesaid violations.

Thereafter, the MC was served notice to issue directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide Board's letter no. 3706-07 dated 14/10/2024 alongwith last opportunity of personal hearing before the Chairman of the Board on 22/10/2024 with the following proposed directions:

- (i) That Environmental Compensation shall be imposed on the MC authorities for polluting the environment.
- (ii) That legal action shall be initiated against the MC authorities and its responsible persons/officers.

However, EO, MC, Zirakpur vide its letter no. 5459 dated 22/10/2024 was requested for another date of hearing being not available on the said date.

The matter was considered by the Competent Authority of the Board and decided to give another opportunity of personal hearing to the project proponent before taking further action in the matter.

Therefore, the MC was given another opportunity of personal hearing u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide Board's letter no. 3865-66 dated 25/10/2024 before the Chairman of the Board on 6/11/2024.

The representatives of the MC, Zirakpur attended the personal hearing and submitted written reply which was taken on record. He informed during hearing that oil and grease comes to the STP after every 15-days. He further informed that joint committee has already survey in the area and measures shall be taken accordingly. He further informed that there is stay by the lower court on the construction of new STP of 22.5 MLD at Sanoli and department is making effort to get the stay vacated from the Hon'ble Court.

After hearing the officers of the Board and the representative of the MC, the Chairman of the Board decided as under:

- 1) The MC shall operate its STP regularly and efficiently to achieve the prescribed standards at all the times.
- 2) The MC shall not pump the wastewater from the MPS more than the existing capacity of STP for smooth operation of the STP.
- 3) The MC shall make efforts to complete the construction/ installation of two no. additional STPs proposed by the MC to cater excess wastewater load of Zirakpur.
- 4) The MC shall immediately find out the source of oil and grease to the STP and submit the report to the Board with concrete measures to stop the same.
- 5) Environmental Engineer, PPCB, Regional Office, SAS Nagar shall pursue with IIT, Rupnagar to get the discharge of MC Zirakpur calculated and obtain the report within one month.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Dated 2/12/2024

Endst. no. 4502

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. It is requested to verify the compliance made by the MC and shall submit further report and recommendations.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Annexure- R-6/15
135
 **LIFE**
Lifestyle for
Environment

No. 584

Dated: 27/1/25

To

The Executive Officer,
Municipal Corporation,
Zirakpur.

Subject: - Report of Joint Committee constituted in compliance to Hon'ble NGT (PB), New Delhi order date 11.07.2024, 04.10.2024 in OA no. 752 of 2024 in the matter of Brijesh Singh Ladwal vs Union Territory of Chandigarh & Ors.

It is intimated that in OA no. 752 of 2024, the matter of Brijesh Singh Ladwal Vs Union Territory of Chandigarh & Ors. The applicant has raised the issue of pollution being caused in Sukhna Choe drain flowing in the State of Punjab after entering from Chandigarh. The said drain is a storm water drain but as per the plea of the applicant the drain is polluted on account of discharge of pollutants and the solid waste which is stored and dumped on the banks of the Sukhna Choe. It is also alleged that the slums and shops on the bank are also discharging pollutants in Sukhna Choe, which finally meet river Ghaggar. Therefore, the Choe is polluting river by infusing all kinds of chemical and pollutants. The Hon'ble National Green Tribunal, Principal Bench (PB) vide order dated 11.07.2024 (Annexure-1) has observed and directed as follows:

"Para: 06

To ascertain the status at the ground level we constitute a Joint Committee comprising of the representative of the CPCB, RO MOEF&CC Chandigarh District Commissioner District Magistrate Chandigarh, District Magistrate Zirakur, District Commissioner/ District Magistrate Chandigarh will act as nodal agency

Para: 07

The Joint Committee will ascertain the extent of pollution being caused from different sources in Sukhna Choe will get the sample analysis reports of water of Sukhna Choe at different point and will also suggest the remedial measures. The Committee will also identify the industrial unit discharging effluent in Sukhna Choe."

In Compliance of the Hon'ble NGT orders dated 11.07.2024, the members of the joint committee visited the locations. The report of the joint committee has been submitted by the Nodal Agency, Copy of the same is attached. Joint committed has given certain recommendations related to MC Zirakpur as under:

1. The Municipal Council, Zirakpur shall carry out a survey and identify the spot area of the solid waste dumped into the Sukhna Choe, and 'Iron Net' will be fitted along with the drain In order to prevent dumping of the Solid Waste and C&D waste
2. The Municipal Council Zirakpur shall ensure regular operation and maintenance of the existing STP of 17.3 MLD capacity.

3. Punjab Pollution Control Board shall issue direction to the Municipal Council Zirakpur/STP Operator to take corrective measures in a time-bound manner to ensure O&M of the STP s that there is no disposal of untreated effluent into river Ghaggar.
4. Panchkula Administration and Zirakpur Administration shall take necessary steps to stop solid as well as liquid waste discharge from slums in their respective areas.

As such, it is therefore requested to comply with the recommendations of the joint committee in time bound manner and submit the action taken report within 7 days, please.


Environmental Engineer

Endst no. S85

Dated 27/1/25

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Patiala for information, please.


Environmental Engineer